IN THE SUPREME COURT OF INDIA INHERENT JURISDICTION

CURATIVE PETITION (CIVIL) NO.76 OF 2021

IN

REVIEW PETITION (CIVIL) NO.980 OF 2020

IN

CIVIL APPEAL NO.1637 OF 2020

M/s. ICE TV PRIVATE LIMITED

Petitioner

VERSUS

M/s. SREEDEVI DIGITAL SYSTEMS PRIVATE LIMITED & ORS. Respondents

<u> 0 R D E R</u>

Application seeking oral hearing is rejected.

We have gone through the curative petition and the relevant documents.

In our opinion, no case is made out within the parameters indicated in the decision of this Court in Rupa Ashok Hurra vs. Ashok Hurra & Another, (2002) 4 SCC 388.

	The	Curative	Petition	is,	therefore,	dismissed
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CJI. (Uday Umesh Lalit)
J. (Dr. Dhananjaya Y. Chandrachud)
J. (Sanjay Kishan Kaul)
J. (Indira Banerjee)

New Delhi, August 30, 2022